Dt. 13.05.2008

Hon'ble Mr. Justice A.K. Yog, J.M. Hon'ble Mr. K.S. Menon, A.M.

Heard Sri S.K. Pandey, Advocate appearing for the applicant and Sri P. Srivastava, holding brief of Sri S. Srivastava, Advocate for the respondents.

There is no dispute that Division Bench of Hon'ble High Court, Allahabad on 16.04.2008 has passed the following interim order:-

"Till further orders, operation of the impugned judgment and order dated 9th November, 2006 passed by the Central Administrative Tribunal, Allahabad Bench, Allahabad remain staved".

A joint statement is made at the Bar that this Contempt Petition has lost efficacy at this stage. However, as prayed by the learned counsel for the applicant ,Contempt Petition is dismissed as not pressed in view of th subsequent developments. Show cause notice issued are hereby discharges. Record of Contempt Petition be consigned with liberty to the learned counsel for the applicant to file fresh Contempt Petition, if so warranted and competent in law.

AM

JM

/Anand/

cory Prepared